

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Excise Appeal No. 333 of 2009

(Arising out of **Order-in-Original C.Ex.** No.08/2008 dated 30.09.2008 passed by
Commissioner of Customs, Central Excise & Service Tax, Hyderabad-IV)

Shri K. Chandrasekar Manager M/s Renuka Agencies D.No. 21-1-324, Gandhi Road, Near Prakasam Statue, Ongole, Prakasam District, Andhra Pradesh – 523 001.	..	APPELLANT
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VERSUS

Commissioner of Central Tax Medchal - GST Medchal Commissionerate, H.No. 11-4-649/B, Opposite Mehdi Function Palace, Above SBI Bazarghat Branch, Lakdikapool, Hyderabad, Telangana – 500 004.	..	RESPONDENT
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WITH

Excise Appeal No. 334 of 2009

(Arising out of **Order-in-Original C.Ex.** No.08/2008 dated 30.09.2008 passed by
Commissioner of Customs, Central Excise & Service Tax, Hyderabad-IV)

Shri K. Rama Mohana Rao Manager M/s Prakash Traders D.No. 14-11-8, Achutaramaiah Veedi, Vijayawada, Andhra Pradesh.	..	APPELLANT
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VERSUS

Commissioner of Central Tax Hyderabad – IV Posnett Bhavan, Tilak Road, Ramkoti, Hyderabad, Telangana – 500 001.	..	RESPONDENT
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WITH

Excise Appeal No. 335 of 2009

(Arising out of **Order-in-Original C.Ex.** No.08/2008 dated 30.09.2008 passed by
Commissioner of Customs, Central Excise & Service Tax, Hyderabad-IV)

Shri Badri Vishal Agarwal Proprietor, M/s Rohit Plastics Manager M/s Rounak Plastics D.No. 15-8-367, Feelkhana, Begumbazar, Hyderabad, Telangana – 500 012.	..	APPELLANT
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VERSUS

Commissioner of Central Tax Hyderabad – IV Posnett Bhavan, Tilak Road,	..	RESPONDENT
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Ramkoti, Hyderabad,
Telangana – 500 001.

WITH

Excise Appeal No. 336 of 2009

(Arising out of **Order-in-Original C.Ex.** No.08/2008 dated 30.09.2008 passed by
Commissioner of Customs, Central Excise & Service Tax, Hyderabad-IV)

Shri Vanagal Ravi, Partner
M/s Pavan Agencies

SBH Road, Kareemnagar,
Telangana – 505 327.

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APPELLANT

VERSUS

Commissioner of Central Tax
Hyderabad – IV

Posnett Bhavan,
Tilak Road,
Ramkoti, Hyderabad,
Telangana – 500 001.

..

RESPONDENT

WITH

Excise Appeal No. 337 of 2009

(Arising out of **Order-in-Original C.Ex.** No.08/2008 dated 30.09.2008 passed by
Commissioner of Customs, Central Excise & Service Tax, Hyderabad-IV)

Shri C. Rama Krishna
M/s Sri Jayalaxmi Industries

D.No.5-4-448/1,
Nampally Station Road,
Hyderabad,
Telangana – 500 001.

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APPELLANT

VERSUS

Commissioner of Central Tax
Hyderabad – IV

Posnett Bhavan,
Tilak Road,
Ramkoti, Hyderabad,
Telangana – 500 001.

..

RESPONDENT

AND

Excise Appeal No. 352 of 2009

(Arising out of **Order-in-Original C.Ex.** No.08/2008 dated 30.09.2008 passed by
Commissioner of Customs, Central Excise & Service Tax, Hyderabad-IV)

Shri Lalit Kumar Devjibhai Hudka
Proprietor M/s Shreejikrupa Enterprises

21, Virali Complex,
Bhaktinagar Street Plot,
Gondal Road, Rajkot,
Gujarat – 360 002.

..

APPELLANT

VERSUS

Commissioner of Central Tax
Hyderabad – IV

Posnett Bhavan,
Tilak Road,
Ramkoti, Hyderabad,
Telangana – 500 001.

..

RESPONDENT

APPEARANCE:

None for the Appellant.

Shri K. Sreenivasa Reddy, Authorised Representative for the Respondent.

CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER No. A/30264-30269/2025

Date of Hearing: 24.07.2025
Date of Decision: 24.07.2025

[ORDER PER: A.K. JYOTISHI]

Nobody appeared on behalf of the appellants nor any request for adjournment has been received. No one has appeared for the last several hearings.

2. In view of the above, appeals are liable to be dismissed for default.
3. Appeals are dismissed for default.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)